

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : ~~TRUE COPY~~

4 AUG 1988

/88

CIVIL APPLICATION NO. 1
IN APPLICATION NO. 1990/86(F)
W.P. NO. _____

Applicant(s)

Respondent(s)

Shri Syed Gulam Jilani
To

v/s The Supdt. of Post Offices, Raichur

1. Shri Syed Gulam Jilani
House No. 28/1, Kushtagi - 584 121
Raichur District

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY/EXCEP/EXC/BRO/BRO~~
passed by this Tribunal in the above said application(s) on 29-7-88.

affixed
K. Nayer
5-8-88
Encl : As above

0/c

For the above dated
DEPUTY REGISTRAR
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 29TH DAY OF JULY, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri P. Srinivasan, Member (A)

CIVIL APPLICATION NO. 1/88

Shri Syed Gulam Jilani,
S/o Syed Abdul Quader,
Rtd. Mail Overseer Post
Offices, Hanumasagar,
R/o KUSHTAGI - 584 121.

.... Applicant.

v.

Superintendent of Postoffices,
Raichur.

.... Respondent.

This application having come up for hearing to-day,
Vice-Chairman made the following:

O R D E R

This is an application made by the applicant under Article 136 (1) of the Constitution of India praying for a certificate of fitness to appeal against the decision of this Tribunal in A.No.1990/86.


2. In A.No. 1990/86, filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant had challenged his compulsory retirement from service under Rule 56 (j) of the Fundamental Rules (FR). On an examination of the same, a Division Bench of this Tribunal, consisting one of us (Shri P. Srinivasan, Member), dismissed the same on 14.9.1987 for the reasons stated in the order of that date.

3. In this application sent by post, the applicant has sought for a certificate of fitness to appeal to the Supreme Court.

4. As this application is clearly not maintainable, we consider it unnecessary to notify the applicant. We, therefore, propose to deal with the same on merits.

5. Article 132, 133 and 134(A) of the Constitution, which deal with the grant of certificates to appeal to the Supreme Court, or Article 136 (1) invoked by the applicant do not empower this Tribunal to grant a certificate to appeal to the Supreme Court. From this, it is clear that this application made before us, is not maintainable. If that is so, then the question of this Tribunal examining the merits does not arise. We, therefore, decline to examine the merits of this application.

6. On the foregoing discussion, we hold that this application is not maintainable. We therefore dismiss the same with no order as to costs.



Sd/-
VICE-CHAIRMAN

29/7/88

TRUE COPY

Sd/-
MEMBER (A)

[Signature]
DEPUTY REGISTRAR (JDL) *(initials)*
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE